

Mr. R.B. Mohapatra

(A)

CAT / 17/11

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. .... 226 1994

..... Narasimha Maat others..... Applicant(s)

..... Union of India & others..... Respondent(s)

Sr. No.	Date	Order with Signature
	21/4/94	Register R. B. by Registrar
1	22.4.94	<p><u>M.A. 111/94</u></p> <p>Petitioners are permitted to jointly file their application. Thus the Misc. application is accordingly disposed of.</p> <p>VICE-CHAIRMAN</p> <p>MEMBER (ADMINISTRATIVE)</p> <p><u>O.A. 226/94</u></p> <p>With the consent given by counsel for both sides we have taken up this case for hearing without waiting for filing of the counter as the facts are practically simple and undisputed. Heard Mr. R. B. Mohapatra, learned counsel for the petitioner and Mr. Ashok Mishra, learned Sr. Standing Counsel. Hearing is concluded. Judgment is pronounced and dictated in the open court vide separate sheets</p> <p>21/4/94</p> <p>For Admin. Bms R. B. copy of the Judgment will be given to the</p>

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O.A 226/94  
(A)

Serial No. of Order	Date of Order	Order with Signature	1
...1	22.4.94	<p>attached to O.A.No.224/94. The case is accordingly disposed of. No costs.</p> <p><i>km</i></p> <p>VICE-CHAIRMAN <i>km</i></p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>Copy of the Judgment has been issued in File no. O.A. 224/94 with the copy of appeal Arby 26/4/94</p> <p><i>km</i></p> <p>26/4/94</p>